Out of Court Settlement with MUL

2196. SHRI PARAG CHALIHA: Will the Minister of INDUSTRY be pleased to state:

- (a) the considerations which promoted Government to conclude an out of court settlement of its disputes with Suzuki Motors Company; and
- (b) the counts on which the settlement has been beneficial to Government?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) and (b) In order to settle the differences quickly and concentrate on the more vital questions of business development, technology upgradation in MUL and to maintain its place at the top of the automobile industry, the Memorandum of Understanding and Settlement for resolving the dispute has been signed between Government of India (GOI) and Suzuki Motor Corporation (SMC) who are the two principal shareholders in MUL. This settlement will enable Maruti to undertake steps to sustain its leadership in the Indian Automotive Industry

New Small and Medium Car models

2197. SHRI PARAG CHALIHA: Will the Minister of INDUSTRY be pleased to state:

- (a) the details of car models in small and medium sector that are expected to roll out in the current year;
- (b) whether it is a fact that the fear of these competitive car models drove Government to desperation and the alleged sell out of MUL to SMC; and
 - (c) if not, the justification therefor?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKLHT): (a) The details of car models in small and

medium sector that are expected to roll out in the current vear are as under-

Name of the	Model	Type
Manufacture		
1. M/s. TELCO	Mint	Small
2. M/s. Hyundai	Santro	Small
3. M/s. Daewoo	Maitz	Small
4. M/s. Here BMW	Rover	Medium
S. M/s. Hindustan Motors	Lancer	Medium

(b) and (c) The dispute between Government of India (GOI) and Suzuki Motor Corporation (SMC) has been resolved keeping in view the need to settle the differences quickly and concentrate on the more vital questions of business development and technology upgradation. This settlement will enable MUL to undertake steps to maintain its leadership in the Indian Automobile Industry.

2198 प्रधान मंत्री से रोजगार योजना के अंतर्गत शिक्षित युवकों को सहायकता दिया जाना

2198. श्री बलवन्त सिंह रामुवालिया : श्री परजिन्दर सिंह:

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच हैं कि देश में शिक्षित युवकों को स्व-रोजगार उपलब्ध कराने के लिए प्रधान मंत्री रोजगार योजना के तहत आर्थिक सहायता दी जाती
- (ख) यदि हां, तो वर्ष १९९५-९६, १९९६-९७ तथा 1997-98 में प्रधान मंत्री रोजगार योजना के तहत आवेदन करने वाले युवकों की संख्या कितनी-कितनी थी, और
- (ग) उक्त वर्षो में प्रत्येक वर्ष के दौरान कितने-कितने युवकों के लिए ऋण स्वीकृत किये गये तथा इन वर्षों में प्रत्येक वर्ष के दौरान स्वीकृत हुए ऋणों को प्राप्त करने वाले आवेदकों की संख्या कितनी-कितनी हैं ?

उद्योग मंत्री (श्री सिकन्दर बख्त) : (क) जी, हां।

(ख) राज्य/संघ शासित प्रदेशों की सरकारों से प्राप्त रिपोर्टों के अनुसार, प्रधान मंत्री रोजगार योजनाके अंतर्गत वर्ष 1995-96, 1996-97 और 1997-98 में

क्रमशः १,62,064,8,79,236 और 8,23,622 युवाओं ने आवेदन किया।

(ग) प्रधान मंत्री रोजगार योजना के अंतर्गत वर्ष 1995-96, 1996-97 और 1997-98 में क्रमशः 2,99,583, 2,91,309 और 2,88,755 युवाओं को ऋण स्वीकृत किये गये थे। राज्य/संघ शासित प्रदेशों से प्राप्त रिपोर्टों के अनुसार, उपर्युक्त वर्षो में सवीकृत मामलों में से क्रमश: 2,24,819, 2,05,912 और 1,43,398 मामलों में ऋण संवितरित किये गये हैं। वर्ष १९९७-९८ का ऋण संवितरण कार्य अभी भी जारी हैं।

Foreign Investment Promotion Board

2199. DR. RANBIR SINGH: SHRI RAM NATH KOVIND: SHRI RAJNATH SINGH 'SURYA': Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that Foreign Investment Promotion Board has rejected some model statelite communication projects;
 - (b) if so, the reasons therefor;
- (c) whether it is true that a similar proposal, Indium was, accepted earlier; and
- (d) if so, the reasons for such a discrimination?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHAT): (a) and (b) Yes Sir, one proposal was rejected by FIPB in July, 1996 since the Ministry of Defence and Department of Space had expressed that the proposal could be considered after specific policy in this regard is formulated. The company has not responded after rejection of their proposal. Another proposal was rejected on the ground that the replacement of the Indian promoter was not permitted under the policy.

(c) and d) Ms. Iridium India Telecom Ltd. has been granted approval to set up an iridium gateway for India and other SAARC Countries for global personal communication. Though the company has been granted approval, yet it is not

entitled to operate these services without a valid license from Department of Telecommunications under the Telegraph Act. The policy for providing such services in the country is under finalization and permission to operate will be granted only after the policy is approved by Government.

Scheme to set up Heavy Industry in Assam

2200. SHRI PRAKANTA WARISA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have formulated any comprehensive scheme to set up a heavy industry in the state of Assam to absorb the educated uneducated unemployed youths, so as avoid these joining anti-social element groups of the
- (b) if so, the details thereof and the time by when it is likely to be set up;
- (c) if not, the specific reasons therfor; and
- (d) what is the reaction of Government thereto and effective measures being taken or proposed to be taken by Government in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHAT): (a) to (d) The Government have recently announced a New Industrial Policy and other concession for the North-Eastern Region. This would encourage setting up of industries in the North-Eastern region including the State of Assam and thereby create employment opportunities for unemployed youths.

Provident Fund Pension Scheme

2201. SHRI VAYALAR RAVI: Will the Minister of LABOUR be pleased to state:

(a) whether the Provident Fund Pension Scheme is applicable to all the workers contributing to Provident Fund; and